

BY CIRCULATION

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

REVIEW APPLICATION NO.34 OF 2006
IN
ORIGINAL APPLICATION NO.412 OF 2000
ALLAHABAD THIS THE 27th DAY OF November 2006

HON'BLE DR. K.B.S. RAJAN, J.M.
HON'BLE MR. A. K. SINGH, A.M.

1. Union of India through Comptroller and Auditor General of India, 10, Bahadur Shah Jafar Marg, New Delhi.
2. The Principal Accountant General (A&E)-I, U.P. Allahabad.
3. Senior Audit Officer (Admin),
O/o Accountant General, Audit-I, U.P.
Allahabad.

.....Applicants/Respondents

By Advocate : Sri S. Chaturvedi

Versus

Ved Vyas Mishra, Son of Late Sri R.C. Mishra,
Posted As Assistant Audit Officer, I.C. (Central),
A.G. Audit-I, U.P. Allahabad.

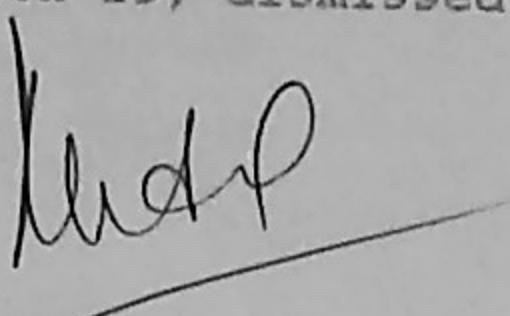
.....Respondent/Applicant

O R D E R

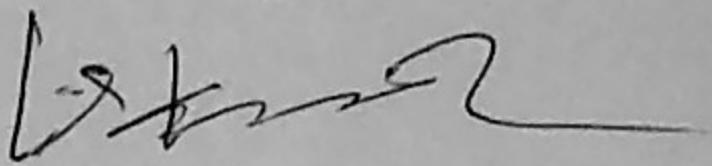
HON'BLE DR. K.B.S. RAJAN, J.M.

The review applicant has stated in the review application as to the point of limitation. This has been dealt with vide para 3 of the judgment under review. No error on the face of records has been spelt out. The one stated in para 9 of the counter has also been taken into account in the order and no

error is discernible from the order under review. As such, the application not complying with the requirements under the provisions of Order 47 CPC read with Rule 22(1)() of the A.T. Act, 1985 the Review application is, dismissed.



Member-A



Member-J

/ns/